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Mysore State Legislature Proceedings (Protection Of Publication) Act, 1968

20 of 1968

[03 December 1968]

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Mysore State Legislature Proceedings (Protection Of Publication) Act, 1968

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An Act to protect the publication of reports of proceedings of the Mysore State Legislature. WHEREAS itis expedient to protect the publication of reports of proceedings of the Mysore State Legislature; BE it enacted by the Mysore State Legislature in the Nineteenth Year of the Republic of India as follows:- 1. First published in the Mysore Gazette, on the Nineteenth day of December 1968

1. Short Title And Extent :-

- (1) This Act may be called the Mysore State Legislature Proceedings (Protection of Publication) Act, 1968.
- (2) It extends to the whole of the State of Mysore.

2. Definition :-

In this Act, "newspaper" means any printed periodical work containing public news or coments on public news; and includes a news-ageucy supplying material for publication in a newspaper.

3. Publication Of Reports Of Mysore State Legislature Proceedings Privileged :-

- (1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil, or criminal, in any court in respect of the publication in a newspaper of a substantially true report of any proceedings of either House of the Mysore State Legislature, unless the publication is proved to have been made with malice.
- (2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, th publication of which is not for the public good.

<u>4.</u> Act Also To Apply To Mysore State Legislature Proceedings Broadcast By Wireless Telegraphy:-

This Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as part of any programme or service provide by means of a broadcasting station situated within the State of Mysore as it applies in relation to reports or matters published in a newspaper.